

Mr. Speaker: Two adjournment motions have been tabled.

The position is that the Chief Minister is in charge of the affairs in U.P. There is also the State Assembly. The Chief Minister has evidently said that he is not going to negotiate with the opposition parties when the agitation was continuing and that he could not be coerced into doing so. That seems to be the meaning of what he is reported to have said. In view of the fact that the Chief Minister is responsible for the affairs in the State, and there is also the State Assembly, we have no jurisdiction in this matter. (*Interruptions*).

The other day, some hon. Members met me and I told them what I would do in case I found that consent could not be given and I disallow an adjournment motion. I told them that in case an adjournment motion is tabled by the leader or an office-bearer of a particular group to indicate that the Group supported the motion, I would give due consideration as to whether it should be read in the House or not. To this procedure, they generally agreed. When once I say "I disallow it", they ought not to raise it or bring it up here. I am really sorry that this understanding is not being acted upon. I did say and they did agree that if I come to the conclusion that consent cannot be given, and I refer to it in the House and I say "I have disallowed the motion", there should be no more discussion in the House thereon.

Shrimati Renn Chakravarty: On a point of personal explanation, Sir. You have said that an agreement was reached. As you know, no agreement was reached with regard to this matter. Therefore, I do not want the House to feel that having agreed to something in your Chamber, we are breaking it in the floor of the House.

Mr. Speaker: I am aware that so far as the hon. Member is concerned, it was half consent and half non-consent.

12.05 hrs.

RE. MOTION OF PRIVILEGE

Dr. K. B. Menon (Badagara): Shri Masani, who moved a privilege motion, has left for Bombay yesterday on some urgent business. May I request you to delay your decision on the privilege issue?

An Hon. Member: How does he represent Shri Masani?

Mr. Speaker: He has not made himself thoroughly understood. After having a preliminary discussion on the question of privilege Shri Masani has left the place. Under rule 225, in case I give my consent for further progress of that motion and ask him to move it formally here, the Member who raised it must be present to do so. But he has left for Bombay. Before leaving he has sent me a letter stating that he has entrusted this matter for further carrying on to Dr. K. B. Menon.

Shri V. P. Nayar (Quilon): Under what rule?

Mr. Speaker: A further motion will be necessary if I come to some conclusion and give my consent to the further steps that are to be taken. Probably the hon. Member thought that as is usual in the case of questions, where any other member can be authorised to put them, in this case also it can be done. I find that under the rules this authority cannot be given to some other member and that this work cannot be undertaken by any member other than the member who raised it. That is the position.

Dr. K. B. Menon wrote to me a letter that Shri Masani has gone away to Bombay and, therefore, my expression of an opinion regarding this question of privilege should be delayed in this session. Yesterday the hon. Members were very anxious about this. I was also a little anxious to see that so far as I am concerned, I am not delaying the decision on this matter. Now Dr. Menon says: you put it off till Shri Masani is back.

Shri Bimal Ghose (Barrackpore): If I am not mistaken, you can bring it up here or refer it to the Privileges Committee.

Mr. Speaker: Dr. Menon writes in his letter:

"I understand that rule 225 requires the mover himself to move the motion when the Speaker makes the announcement. I have sent a telegram to Mr. Masani, inviting his attention to this fact. Under these circumstances, I request you to postpone the announcement till the end of the session, if possible."

That is, the last day. So, let me wait till Saturday to give my decision one way or the other.

Shri Bimal Ghose: There are two things. If I remember correctly, you may send it to the Committee of Privileges or let it to be moved here. If you want to send it to the Committee of Privileges.....

Mr. Speaker: The hon. Member will once again read the rules. According to the procedure, I have to consider the issue and decide whether to give my consent or not. If I give my consent, under rule 225 I will, immediately after the Question Hour, call the Member who shall rise in his place and while asking for leave, make a short statement. If objection to leave being granted is taken, I will call upon hon. Members who want to support it to rise in their seats to see if 25 persons rise in their seats. If I am satisfied on that score, then leave will be granted.

When a Member makes a motion the House will debate the matter and decide whether it should be sent to the Committee of Privileges. It is open to the House to dispose of it forthwith or send it to the Committee of Privileges. Now we are in the first stage. I have been asked to give my consent on the preliminary points which were raised. I have to make

up my mind and then say what I propose to do. So, I was proposing to do it one way or the other, but in the meanwhile I received this letter from Dr. Menon. So, for this purpose, I will wait till Saturday. These are the rules. I hope hon. Members will look into the rules and act according to the rules.

12.08 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO THE OFFICERS OF PARLIAMENT (TRAVELLING AND DAILY ALLOWANCES) RULES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under sub-section (2) of Section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953, a copy of Notification making certain amendment to the Officers of Parliament (Travelling and Daily Allowances) Rules, 1956. [Placed in Library, See No. LT-947|58].

AMENDMENT TO THE MINISTERS (ALLOWANCES MEDICAL TREATMENT AND OTHER PRIVILEGES) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952, a copy of Notification No. G.S.R. 672, dated the 9th August, 1958 making certain further amendment to the Minister's (Allowances, Medical Treatment and other Privileges) Rules, 1957. [Placed in Library, See No. LT-948|58.]

REPORT OF LEADER OF SCIENTISTS' DELEGATION TO USSR

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Report of the leader of the Scientists' Delegation to USSR in May, 1958. [Placed in Library, See No. LT-949|58].